NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P. No.02/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017

NAME OF THE PARTIES:

Jeroo Nariman & Anr.

V/s.

M/s. Dairy Land Plantations (I) Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

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The Mem Regal Ventures

The Mem Regal Ventures

Are Respondent No. 2

The Present DANAN ADVOCATE

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Tor The Petitioners

ORDER T.C.P. NO. 02/397-398/CLB/MB/MAH/2013

1. The Learned Representatives of both the sides are present.

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- 2. Prima facie it appears that the matter can be resolved amicably if the meeting is fixed of the Directors of the Respondent No.1-Company by fixing the Agenda revolving around the main issues raised and discussed in Court. Therefore it is directed that on 20.03.2017 a proposed draft of the Agenda/Resolution to be passed with an intimation of the date, time and place is to be placed before this Bench and accordingly, the Bench shall decide the requisition of the Board Meeting to be convened on or before 31.03.2017. A copy of the proposed Agenda is to be circulated to the other side in advance if possible.
- 3. As a result, the matter is adjourned to **20.03.2017**. Date is communicated to both the sides. Sd/-

Dated: 16.03.2017

M.K. Shrawat Member (Judicial)